

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) The dates on which the arbitration cases were filed are as under:—

Parties	Date of filing
(i) Shri Swaran Singh and others	28-4-79
(ii) Shri N.L. Jain	14-6-79
(iii) Shri S.K. Duggal	The arbitration case filed by the party was dismissed on 15-10-79, but the party has filed an application on 15-11-79 for re-opening of the case.

(b) (i) In the case of Swaran Singh & others the notice was issued on 28-4-79 for hearing on 14-5-79. Copies of arbitration case filed were supplied to the parties on 14-5-79 and additional copies on 6-6-79.

(ii) In the case of Shri N. L. Jain, a notice was sent on 22-6-79 for hearing and supply of copy of application for arbitration on 19-7-79. The representative of the society did not appear and the decision was given Ex-parte. As such the copy of the arbitration application could not be supplied to the Defendant Society.

(iii) In the case of Shri Duggal, the Registrar has intimated that notice in response to the application for re-opening of the case was issued on 7-2-80. Copy of application has not been supplied to the Defendants.

(c) & (d). (i) In the case of Shri Swaran Singh and others, the finding under Rule 88(4) have not been recorded so far;

(ii) In the case of Shri N. L. Jain the findings U/R 88(4) were recorded Ex-parte on 19-7-79 admitting the dispute.

(iii) The earlier case filed by Shri Duggal was dismissed. No findings have been given by the Registrar on the application for re-opening of the case.

(e) In the case filed by Shri N. L. Jain, the fee has not been deposited. And in other two cases the stage for depositing the fee has not arisen so far.

(f) Question does not arise.

Lifting of Sugar from Mills in Eastern U.P. by F.C.I.

4933. **SHRI SUDHIR KUMAR GIRI:** Will the Minister of AGRICULTURE be pleased to state:

(a) the number of the sugar mills in the country and the quantity of their production month-wise in the current year;

(b) whether it is a fact that the F.C.I. had not lifted the April quota of this year till 25th June, 1980 from some sugar mills situated in the Eastern Uttar Pradesh; and

(c) whether it is a fact that the sugar industry is incurring an extra loss of 80—90 lakhs per year because of non-lifting of levy sugar stock in time by the F.C.I.?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) The month-wise production of sugar by 300 sugar mills (out of a total of 307 installed mills) in the country which worked during the current season 1979-80 is given below:—

Month	Sugar production (Lakh tonnes)
October, 1979	0.22
November, 1979	2.73
December, 1979	7.69
January, 1980	9.96
February, 1980	8.84
March, 1980	6.15
April, 1980	2.41
May, 1980	0.44
June, 1980	0.08

(b) Out of the total allocation of 24,156 tonnes from East U.P. sugar mills for April, 1980, F.C.I. had lifted 15,900 tonnes upto 25th June, 1980.

(c) It is not possible to quantify the losses, if any, being incurred by the sugar industry because of any delay in lifting of levy sugar stock by the F.C.I.

उत्तर प्रदेश में लिफाफों, पोस्टकार्ड, अन्तर्देशीय पत्रों आदि की कमी

4934. श्री राजेश कुमार सिंह : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि उत्तर प्रदेश में डाकघरों में गत कई महीनों में लिफाफों, पोस्ट-कार्ड, अन्तर्देशीय पत्रों और रसीदी टिकटों की कमी के कारण जन साधारण को भारी कठिनाई का सामना करना पड़ रहा है;

(ख) यदि हां, तो क्या सरकार जन साधारण को यह डाक सामग्री उपलब्ध कराने के लिए कोई ठोस कार्यवाही कर रही है; और

(ग) यदि हां, तो ये वस्तुएं उनको कब तक उपलब्ध करा दी जाएंगी और यदि नहीं, तो इसके क्या कारण हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री कालिका उरांव) : (क) उत्तर प्रदेश के कुछ स्थानों से डाक लेखन सामग्री की कमी की रिपोर्ट मिली थी। ऐसे स्थानों पर अन्य क्षेत्रों से पर्याप्त मात्रा में डाक लेखन सामग्री भेज दी गई थी।

(ख) और (ग), डाक लेखन सामग्री का उत्पादन बढ़ाने के लिए कार्रवाई पहले ही की जा चुकी है जिसके परिणामस्वरूप निकट भविष्य में इन मकों की कमी पूरी हो जाएगी।

Malpractices in Food for Work Programme

4935. SHRI NAWAL KISHORE SHARMA: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Government have received any complaints regarding misuse of Food for Work Programme from any State;

(b) if so, the particulars thereof; and

(c) what remedial measures have been taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b). Yes Sir. Complaints have been received regarding some irregularities and malpractices in implementation of Food for Work Programme in some of the States. Most of these are of general nature and fall broadly in the following categories:—

(i) delay in supply of foodgrains and consequently in the payment of wages of workers;

(ii) selling of foodgrains in the open market by workers getting their full wages in foodgrains and also by contractors during the period when distribution of foodgrains to workers through them was not specifically banned.

(iii) muster-rolls having been inflated by implementing officers by entering fictitious names in some cases and making less payment of wages to workers in some other cases and thereby indulging of supervisory staff in corruption;

(iv) Execution of works under the Programme in a haphazard manner without proper planning of the works.

(c) The following remedial steps have been taken/are proposed to be taken:—

(i) Food Corporation of India have been asked to make available sufficient quantities of foodgrains at all their depots. Instructions have also been issued to the State Govts. to ensure that the payment of wages of the worker's is made within a week's time;

(ii) the execution of works under the food for work programme by the contractors has completely been banned. It is also proposed to restrict the payment of wages to workers to 3 Kg. per worker per